

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 59/GT/2022

Subject : Petition for determination of tariff for Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : Bhartiya Rail Bijlee Company Limited

Respondents : East Central Railway and 2 others

Date of Hearing : **23.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, BRBCL
Shri Arjun Agarwal, Advocate, ECR
Ms. Rohini Prasad, Advocate, Bihar Discoms

Record of Proceedings

The case was called out for a virtual hearing.

2. At the outset, the learned counsel for the Petitioner sought time to submit the additional information sought vide ROP of the hearing dated 11.7.2024.
3. The learned counsels for the Respondent ECR and Bihar Discoms requested for time to file their replies to the additional information, as and when filed by the Petitioner.
4. The Commission, after hearing the parties, adjourned the hearing of the Petition. The Petitioner is granted time to file the said information (as in para 1 above) on or before **11.11.2024** after serving a copy to the Respondents. The Respondents are permitted to file their replies on or before **26.11.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **6.12.2024**.
5. The Petition will be listed for hearing on **13.12.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

